F.No. 225/02/2021-ITA.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
*****

New Delhi, the 11th February, 2021

Order under section 138(1)(a) of the Income-tax Act,1961

The Central Board of Direct taxes, in exercise of powers conferred under section 138(1)(a) of Income-tax Act, 1961 ('Act'), hereby directs that **Director General of Income-tax (Systems), New Delhi** shall be the specified authority for furnishing information to **Chief Executive Officer, Center for e-Governance, Government of Karnataka,** as notified vide Notification No. **05/2021** dated **11th February, 2021** for the purposes of sub-clause (ii) of clause (a) of sub-section (1) of section 138 of the Act.

2. The mechanism of sharing of information shall be:-

(i) Notified Authority of Government of Karnataka shall furnish the PAN or Aadhaar of the relevant set of citizens with DGIT (Systems) along with the Assessment Year(s);

(ii) Based on the input parameters, DGIT (Systems) shall furnish the response to Government of Karnataka :

(a) in the form of flags "Yes/No/Not Available" based on the income-tax payee status of the shared PAN/Aadhaar and Assessment Year(s).

(b) PAN number against the Aadhaar provided (if available).

Rajarajeswari 11/02/2021
(Rajarajeswari R.)
Under Secretary to the Government of India

Copy forwarded to:-

1. PPS to FM/Dir(FMO)/OSD TO MoS (R)/PPS to RS/PPS to chairman, CBDT and all Members, CBDT
2. Additional Chief Secretary, Department of Personnel and Administrative Reforms (e-Governance) and Director, Sakala Mission, Govt. of Karnataka.
3. DGIT (Systems), New Delhi
4. All Pr. CCsIT/DGsIT for kind information
5. ITCC, Central Board of Direct Taxes (4 copies)
6. Web Manager, Incometaxindia Website, for placing on the website: www.incometaxindia. gov.in
7. Guard File

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(Rajarajeswari R.)
Under Secretary to the Government of India